## GOVERNMENT OF INDIA PARLIAMENTARY AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:5607 ANSWERED ON:10.05.2012 PRE-2006 PENSION TO PENSIONERS Meena Shri Raghuvir Singh;Rathwa Shri Ramsinhbhai Patalbhai

## Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

- (a) The details of pensioners of this Ministry who have not received their pre-2006 revised pension;
- (b) Whether the pensionary benefits accruing to pensioners on account of circular dated 1st September, 2008 are not given to them even after a lapse of so many years;
- (c) If so, the details of such cases, pensioner-wise; and
- (d) The action taken/proposed to be taken by the Government for the immediate release of revised pension?

## **Answer**

MINISTER OF STATE FOR AGRICULTURE, FOOD PROCESSING INDUSTRIES AND PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT)

(a)to(d) As per Ministry of Personnel, Public Grievances and Pensions (Department of Pension and Pensioners' Welfare) O.M. 38/37/08-P&PW(A) dated 01.09.2008, Pension Disbursing Authorities including Public Sector Banks have been authorised to pay pension/family pension to existing pensioners/family pensioners at the rate prescribed in this O.M. without any further authorisation in the form of Pension Payment Orders from the concerned Accounts office/Head Office etc. Therefore, the Pension Disbursing Authorities would have already paid the revised pension alongwith arrears.